

PRINCIPAL BENCH, NEW DELHI.

OA No.802/2023

IN THE MATTER OF:

Anand Hooda

Applicant

Versus

Haryana State Pollution Control Board and others

Respondents

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FILED BY: -



**Regional Officer, Yamuna Nagar,
Haryana State Pollution Control Board**

Place: Yamuna Nagar

Dated: 29.08.2024

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

OA No.802/2023

IN THE MATTER OF :

Anand Hooda

Applicant

Versus

Haryana State Pollution Control Board and others

Respondents

**REPLY OF REGIONAL OFFICER, YAMUNA NAGAR,
HARYANA STATE POLLUTION CONTROL BOARD**

MOST RESPECTFULLY SHOWETH

1. The Hon'ble NGT vide orders dated 15.05.2024 passed the following directions:-

"5. She has submitted that in view of the order of the Tribunal as also the interim order of Hon'ble Supreme Court noted above, units manufacturing formaldehyde are required to take the EC and they cannot be permitted to operate without obtaining EC.

6. Original application raises substantial issue relating to compliance of environmental norms.

7. Issue notice to the respondents.

8. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

9. List on 30.08.2024".

2. That the applicant has raised issue of formaldehyde units in District Yamunanagar without Environment Clearance. There are 12 formaldehyde units in Yamunanagar Region. Out of these **01** unit does not require Environmental Clearance as it was established before issuance of Notification dated 14.09.2006, **01** unit established after obtaining prior Environmental Clearance, **02** units have obtained

Environmental Clearance from MoEF&CC and rest 08 units have applied for Environmental Clearance (05 in MoEF&CC & 03 in SEIAA). The status of Environmental Clearance, Consent to Operate & prosecution status of these units are as under:-

Sr. No.	Name & Address of Unit	Status of Environment Clearance	Status of CTO	Status of Prosecution
1	Shiva Chem, Plot No. 64, HSIIDC, Manakpur, Yamuna Nagar	Not required, The unit established before EIA Notification, 2006	CTO valid upto 30.03.2026	Not required
2	R S Chemicals Village Kunjal Jattan, Tehsil Radaur, Distt. Yamunanagar	Obtained, SEIAA (128)/HR/2021/691 dated 13.07.2021	CTO valid upto 30.09.2026	Not required
3	Synochem Organics Pvt. Ltd, Plot No. 54, HSIDC, Industrial Estate, Manakpur, Jagadhri, Yamuna Nagar	Applied & pending before SEIAA	CTO valid upto 30.09.2028	Filed
4	Apcolite Polymer Pvt. Ltd., Vill-Ghespur, 21 KM Road Ladwa Road, Radour, Yamuna Nagar	Applied & pending before MoEF&CC	CTO valid upto 30.09.2028	Filed
5	SANWARIA POLYMER INDUSTRIES PRIVATE LIMITED (Old Name Jai Bharat Polymer and Chemicals), Plot No 211 HSIDC Manakpur, Jagardhri	Applied & pending before SEIAA	CTO valid upto 30.09.2025	Filed

6	Pahwa Plastics Pvt Ltd, Village Jathlana, Radaur, Yamuna Nagar	Applied & pending before MoEF&CC	CTO valid upto 30.09.2024	Filed
7	Goyal Overseas, Village Shehzadpur Tehsil Jagadhri	Obtained vide EC Identification No. - EC23A021HR 152594 File No. - IA-J-11011/107/202 1-IA-II(I) Date of Issue EC - 17/04/2023	CTO valid upto 30.09.2027	Filed
8	OM CHEM, Village Kurali Sabapur Road Tehsil Bilaspur, Yamuna Nagar	Obtained vide EC Identification No. - EC22A021HR 134768 File No. - IA-J-11011/106/202 1--IA-II(I) Date of Issue EC - 21/12/2022	CTO valid upto 30.09.2028	Filed
9	Decent Drugs Pvt. Ltd., Salempur, Bangar Road, Chhachrauli, Yamuna Nagar.	Applied & pending before MoEF&CC	CTO valid upto 30.09.2025	Filed
10	ChemWood Industries, Village Bhagwanpur, Kharwan Road, Jagadhri, Yamuna Nagar	Applied & pending before MoEF&CC	CTO granted & valid upto 30.09.2026	Filed
11	Guruji Overseas, Khasra No. 13//12/2, 13/5/1, 13/1, 13/4, 14/2, 13/3, Khajuri Road, Vill Jathlana, Tehsil, Radaur, Yamuna Nagar	Applied & pending before MoEF&CC	CTO granted & valid upto 30.09.2026	Filed

12	M/s Globe Panel Industries Inida Pvt. Ltd., (unit-3), M-28, E-57, Industrial Area, Yamuna Nagar	Applied & pending before SEIAA	CTO valid upto 30.09.2027	Filed
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3. All above mentioned 12 units are operating after obtaining Consent to Operate from the HSPCB.
4. It is submitted that prosecution cases have already been filed by this office against 10 no. formaldehyde units who were established without obtaining prior Environmental Clearance.
5. Further, it is also submitted that the some of the formaldehyde units had filed an appeal in Hon'ble Supreme Court Order in Civil Appeal No(s). 4654/2021 titled as Banke Bihari Overseas Pvt. Ltd. & Ors. Vs Vineet Nagar & Ors against the orders passed by The Hon'ble NGT in Original Application No. 298/2020 and Hon'ble Supreme Court vide its order dated 16.08.2021 in Civil Appeal No. 4654 Of 2021 passed the following directions:-

"The impugned order has apparently been passed without giving the affected parties including the appellant herein, an opportunity of hearing. There will, accordingly, be an ad interim stay of operation of the impugned order and the consequential orders."

In the present case also, no formaldehyde unit mentioned at Page 9 of the OA, has been impleaded.

6. Other formaldehyde units have also filed their respective appeals before Hon'ble Supreme Court of India. Copy of order dated

16.08.2021 25.08.2021, 25.03.2022, 28.02.2023 and 31.10.2023 passed by Hon'ble Supreme Court of India are enclosed herewith as **Annexure R-1, R-2, R-3, R-4 & R-5** for reference.

Present reply is being submitted incorporating orders passed in appeals pending before Hon'ble Supreme Court of India and status of consent and Environmental Clearance of the units mentioned in the OA. It is undertaken to comply with the directions passed by the Hon'ble Tribunal.



**Regional Officer, Yamuna Nagar,
Haryana State Pollution Control Board**

Place: Yamuna Nagar
Dated: 29.08.2024

ITEM NO.17 Court 9 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4654/2021

BANKE BIHARI OVERSEAS PVT. LTD. & ORS. Appellant(s)

VERSUS

VINEET NAGAR & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.95483/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.95481/2021-EX-PARTE STAY and IA No.95485/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 4748/2021 (XVII)

(IA No.97344/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97343/2021-EX-PARTE STAY and IA No.97346/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-08-2021 These appeals were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Tarun Gupta, AOR

For Respondent(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Rajesh Kumar Gautam, AOR
Mr. Kartik Jindal, Adv.
Mr. Anant Gautam, Adv.
Mr. Nipun Sharma, Adv.
Mr. Madhur Tewatia, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Issue notice.

Dasti service, in addition, is permitted.

The impugned order has apparently been passed without giving the affected parties including the appellant herein, an opportunity of hearing. There will, accordingly, be an ad interim stay of operation of the impugned order and the consequential orders.

Tag with Civil Appeal No. 2881/2021.

List on 25.08.2021.

It will be open to the respondents to file their counter affidavit in the meanwhile.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)

ITEM NO.3 Court 8 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2881/2021

NEETU SOLVENTS Appellant(s)

VERSUS

VINEET NAGAR & ORS. Respondent(s)

(IA No. 91538/2021 - ADDITION / DELETION / MODIFICATION PARTIES)

WITH

C.A. No. 4432/2021 (XVII)

(IA FOR ADDITION/DELETION/MODIFICATION PARTIES ON IA 91622/2021)

C.A. No. 4431/2021 (XVII)

(IA FOR ADDITION/DELETION/MODIFICATION PARTIES ON IA 91547/2021)

C.A. No. 4654/2021 (XVII)

(FOR ADMISSION and I.R. and IA No.95483/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.95481/2021-EX-PARTE STAY and IA No.95485/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 4748/2021 (XVII)

(IA No.97344/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97343/2021-EX-PARTE STAY and IA No.97346/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-08-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Tarun Gupta, AOR

For Respondent(s) Mr. Maninder Singh, Sr. Adv.
Mr. Vineet Nagar, Adv.
Ms. Ambika Kajal, Adv.
Mr. Pawan Kumar Sharma, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Pradeep Misra, AOR.
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Bhuwan Chandra, Adv.

Ms. Aishwarya Bhati, ASG
Ms. Archana Pathak Dave, Adv.
Mr. Subhranshu, Adv.
Ms. Priyanka Das, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Tahir Ashraf Siddiqui, AOR

Mr. Dhruv Mehta, Adv.
Mr. Rajesh Kumar Gautam, AOR
Mr. Kartik Jindal, Adv.
Mr. Anant Gautam, Adv.
Mr. Nipun Sharma, Adv.
Mr. Madhur Tewatia, Adv.
Mr. Ravi Solanki, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications for deleting the proforma respondents are allowed. The names of the proforma respondent be deleted from the array of parties at the risk of the petitioners.

It is made clear that the interim orders passed by this Court will not stand in the way of requisite permits and clearances being processed and issued.

List the Civil Appeals along with Civil Appeal No. 4795 of 2021 and other connected matters.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER(NSH)

ITEM NO.1502 Court 8 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4795/2021

PAHWA PLASTICS PVT LTD. & ANR. Appellant(s)

VERSUS

DASTAK NGO & ORS. Respondent(s)

(I.A. NO. 110064/2021 - FOR APPROPRIATE DIRECTIONS)

Date : 25-03-2022 This appeal was called on for hearing today.

For Appellant(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Tarun Gupta, AOR

For Respondent(s) Dr. Surender Singh Hooda, AOR
Mr. Aayushman Aeron, Adv.
Mr. Aditya Hooda, Adv.
Mr. Rahul Besoya, Adv.

Mr. Anil Grover, Sr. AAG
Ms. Noopur Singhal, Adv.
Mr. Rahul Khurana, Adv.
Mr. Satish Kumar, Adv.
Mr. Sanjay Kumar Visen, AOR
Ms. Babita Mishra, Adv.

Ms. Aishwarya Bhati, ASG
Ms. Priyanka Das, Adv.
Ms. Archana Pathak Dave, Adv.
Ms. Preeti, Adv.
Mr. Shubhranshu Padhi, Adv.
Mr. Gurmeet Singh Makker, AOR

Hon'ble Ms. Justice Indira Banerjee pronounced the judgment of the Bench comprising of Her Ladyship and Hon'ble Mr. Justice J.K. Maheshwari.

The operative part of the signed reportable judgment reads as under :-

"67. Accordingly, the appeal is allowed. The

impugned order is set aside in so far as the same is applicable to the units of the Appellants established and operated pursuant to CTE and CTO from the HSPCB in respect of which applications for *ex post facto* EC have been filed. The Respondent shall take a decision on the applications of the Appellants for EC in accordance with law within one month from date. Pending decision, the operation of the Pahwa Yamuna Nagar Unit and the Apcolite Yamuna Nagar Unit, in respect of which consents have been granted and even public hearing held in connection with grant of EC, shall not be interfered with.

68. The Appellants will be allowed to operate the units. Electricity, if disconnected, shall be restored subject to payment of charges, if any. If the application for EC is rejected on the ground of any contravention on the part of the Appellants, it will be open to the Respondents to disconnect the supply of electricity.

69. The Union of India had proceeded with the application for EC and even public hearing had been held. Counsel appearing on behalf of the Union of India contended that the Appellant had not submitted its final application for EC, after public hearing. It is not clear what more was required of the Appellants. Be that as it may, the Union of India shall, within three working days from the date of receipt of a copy of this judgment and order, inform the Appellants in writing of whether anything further is required to be done by the Appellants, and if so what is required to be done. The Appellants shall, within a week thereafter do the needful. The final decision on the application of the Appellants for EC shall be taken within three weeks thereafter.

70. The application being I.A. No.110064/2021 and other pending applications, if any, in this appeal are disposed of accordingly."

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)

ITEM NO.43

COURT NO.17

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2881/2021

NEETU SOLVENTS

Appellant(s)

VERSUS

VINEET NAGAR & ORS.

Respondent(s)

(IA No. 102643/2021 - APPLICATION FOR PERMISSION
IA No. 124603/2021 - CLARIFICATION/DIRECTION
IA No. 113139/2021 - EARLY HEARING APPLICATION
IA No. 85923/2021 - EX-PARTE STAY
IA No. 85930/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 102724/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES IA No. 95563/2021 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 89316/2021 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 4654/2021 (XVII)

(IA No. 102602/2021 - APPLICATION FOR PERMISSION
IA No. 10401/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 110107/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 95481/2021 - EX-PARTE STAY
IA No. 95483/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 104194/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES IA No. 95485/2021 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 4748/2021 (XVII)

(IA No. 102606/2021 - APPLICATION FOR PERMISSION
IA No. 97343/2021 - EX-PARTE STAY IA No. 97344/2021 - EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 97346/2021 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 4432/2021 (XVII)

(IA No. 86974/2021 - EX-PARTE STAY IA No. 86975/2021 - EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 86979/2021 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 4431/2021 (XVII)

(IA No. 86960/2021 - EX-PARTE STAY IA No. 86962/2021 - EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 86981/2021 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 4902-4903/2021 (XVII)

(IA No. 10385/2022 - APPROPRIATE ORDERS/DIRECTIONS)

C.A. No. 4908/2021 (XVII)

(IA No. 10411/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 112431/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 103048/2021 - EX-PARTE STAY IA No. 103049/2021 - EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 136909/2022 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 5668/2021 (XVII)

(IA No. 109812/2021 - EX-PARTE STAY IA No. 109813/2021 - EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 109814/2021 -
EXEMPTION FROM FILING O.T. IA No. 109815/2021 -
INTERVENTION/IMPLEADMENT)

Date : 28-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Appellant(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Tarun Gupta, AOR
Mr. Nishant Kumar, Adv.
Ms. Pallavi Singh, Adv.
Ms. Vriti Gujral, Adv.
Mr. Abhishek Sharma, Adv.
Mr. Atul Kumar, Adv.
Mr. Yatinder Chaudhary, Adv.
Mr. Davinder Singh Khurana, Adv.

Mr. Nidhesh Gupta, Sr. Adv.
Ms. Pallavi Singh, Adv.
Ms. Vriti Gujral, Adv.
Ms. Tapneet Kaur, Adv.
Mr. G. Balaji, AOR

For Respondent(s) Mr. Rameshwar Prasad Goyal, AOR

Dr. Surender Singh Hooda, AOR

Mr. B. K. Satija, A.A.G.
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Rahul Khurana, Adv.
Mr. Samar Vijay Singh, AOR
Mr. Keshav Mittal, Adv.
Ms. Amrita Verma, Adv.
Ms. Sabarni Som, Adv.

Mr. Amarjeet Singh, AOR

Ms. Aparna Rohatgi Jain, Adv.
Mr. Mahesh Kasana, Adv.
Mr. S. K. Verma, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Bhuwan Chandra, Adv.
Mr. Manoj Kumar Sharma, Adv.

Dr. Manish Singhvi, Sr. Adv.
Mr. Ashok Basoya, Adv.
Mr. Sandeep Kumar Jha, AOR
Mr. Arpit Prakash, Adv.

Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Dr. Arun Kumar Yadav, Adv.
Ms. Archana Pathak Dave, Adv.
Mr. Subhranshu Padhi, Adv.
Ms. Priyanka Das, Adv.
Ms. Preeti Rani, Adv.

Mr. Naginder Benipal, Adv.
Harithi Kambiri, Adv.

Mr. Tahir Ashraf Siddiqui, AOR
Ms. Shireen F Khan, Adv.
Ms. Ria Dhawan, Adv.

Mr. Rajesh Kumar Gautam, AOR

UPON hearing the counsel the court made the following
O R D E R

On the request made by learned counsel for the
parties, list after six weeks.

Status report be filed, in the meantime.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Beena Jolly)
Court Master

ITEM NO.37

COURT NO.12

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2881/2021

NEETU SOLVENTS

Appellant(s)

VERSUS

VINEET NAGAR & ORS.

Respondent(s)

IA No. 102643/2021 - APPLICATION FOR PERMISSION

IA No. 124603/2021 - CLARIFICATION/DIRECTION

IA No. 113139/2021 - EARLY HEARING APPLICATION

IA No. 85923/2021 - EX-PARTE STAY

IA No. 85930/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 102724/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 95563/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 89316/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

C.A. No. 4654/2021 (XVII)

IA No. 102602/2021 - APPLICATION FOR PERMISSION

IA No. 10401/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 110107/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 95481/2021 - EX-PARTE STAY

IA No. 95483/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 104194/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 95485/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 4748/2021 (XVII)

IA No. 102606/2021 - APPLICATION FOR PERMISSION

IA No. 97343/2021 - EX-PARTE STAY

IA No. 97344/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 97346/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 4432/2021 (XVII)

IA No. 86974/2021 - EX-PARTE STAY

IA No. 86975/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 86979/2021 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES)**C.A. No. 4431/2021 (XVII)****IA No. 86960/2021 - EX-PARTE STAY****IA No. 86962/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT****IA No. 86981/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)****C.A. No. 4902-4903/2021 (XVII)****IA No. 10385/2022 - APPROPRIATE ORDERS/DIRECTIONS)****C.A. No. 4908/2021 (XVII)****IA No. 10411/2022 - APPROPRIATE ORDERS/DIRECTIONS****IA No. 112431/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT****IA No. 103048/2021 - EX-PARTE STAY****IA No. 103049/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT****IA No. 136909/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)****C.A. No. 5668/2021 (XVII)****IA No. 109812/2021 - EX-PARTE STAY****IA No. 109813/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT****IA No. 109814/2021 - EXEMPTION FROM FILING O.T.****IA No. 109815/2021 - INTERVENTION/IMPLEADMENT)****Date : 31-10-2023 These matters were called on for hearing today.****CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN****For Appellant(s) Mr. Nidhesh Gupta, Sr. Adv.
Ms. Vriti Gujral, Adv.
Mr. Japneet Kaur, Adv.
Mr. G. Balaji, AOR****Mr. Tarun Gupta, AOR
Mr. Raj Sudhakar Yadav, Adv.
Mr. Atul Kumar, Adv.
Mr. Yatinder Chaudhary, Adv.
Mr. Davinder Singh Khurana, Adv.
Mr. Abhishek Sharma, Adv.
Mr. Manoj Rajpoot, Adv.
Mr. Vikrant, Adv.**

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Rustam Singh Chauhan, Adv.
Ms. Archana Pathak Dave, Adv.
Mr. Subhranshu Padhi, Adv.
Ms. Priyanka Das, Adv.
Ms. Preeti Rani, Adv.
Mr. B K Satija, Adv.

Dr. Surender Singh Hooda, AOR
Mr. Rameshwar Prasad Goyal, AOR
Mr. Amarjeet Singh, AOR

Mr. S. K. Verma, AOR
Mr. Mahesh Kasana, Adv.
Ms. Aparna Rohatgi Jain, Adv.

Mr. B. K. Satija, A.A.G.
Mr. Rahul Khurana, Adv.
Mr. Samar Vijay Singh, AOR
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Suraj Singh, Adv.
Mr. Bhuwan Chandra, Adv.

Dr. Manish Singhvi, Sr. Adv.
Mr. Sandeep Kumar Jha, AOR
Ms. Shubhangi Agarwal, Adv.

Mr. Tahir Ashraf Siddiqui, AOR
Ms. Ria Dhawan, Adv.

Mr. Rajesh Kumar Gautam, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is reported that service is not complete on the some of the respondents in some matters.

Let fresh notice be issued to the unserved respondents, returnable in six weeks.

(JAYANT KUMAR ARORA)

(VIRENDER SINGH)

ASTT. REGISTRAR-cum-PS

BRANCH OFFICER